

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1064 of 2019 IN
DFR No. 1909 of 2019

Dated : 25th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s. Bhilangana Hydro Power Ltd. ...Appellant(s)
Vs.
Uttarakhand Electricity Regulatory Commission & ...Respondent(s)
Anr.

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Divyanshu Bhatt for R-2

ORDER

IA No. 1064 of 2019

(Application for condonation of delay in filing appeal)

For the reasons set out in the application, delay of 107 days in filing the appeal is condoned.

Application is disposed of.

DFR NO. 1909 OF 2019

Admit.

Registry is directed to number the appeal.

Objections to the main appeal, if any, shall be filed within six weeks' time i.e. on or before 06.09.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 23.09.2019 with advance copy to the other side.

Learned counsel for the Appellant submits that prayer (B) in main appeal and also in interim application are not pressed.

List the matter on **01.10.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/vt

(Justice Manjula Chellur)
Chairperson